

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. C.P.(IB)-183(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

NAME OF THE PARTIES:- Central Bank of India
V/s
Shehzad Shabbirali Hemani

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB) -183(MB)/2022: -

Present: - Adv. Alok D. Mishra appeared for the Petitioner through VC.

None appeared for the Respondent.

Heard the Counsel appearing for the Petitioner and Respondent. The above Company Petition is filed by the Central Bank of India for initiation of the Insolvency Resolution Process against Mr. Shehzad Shabbirali Hemani who is the Personal Guarantor of M/s Conros Steels Private Limited/Corporate Debtor.

The Counsel for the Financial Creditor invited attention to the copy of the deed of guarantee executed by the Respondent in favour of the petitioner dated 19.11.2010, 05.10.2010 & 30.06.2011, and the demand notice, (Form-B) dated 04.09.2020 thereby calling upon the Personal Guarantor to pay an outstanding amount of Rs. 361,23,88,013.97/- (Rupees Three Sixty-One Crores Twenty- Three Lakhs Eighty-Eight Thousand Thirteen Rupees and Ninety-Seven Paisa only) as on 31.08.2020 and also brought to the notice of this bench the proof of service of the demand notice. The Financial Creditor has not suggested the name of the Resolution professional.

After hearing the submissions and upon perusing the above documents, this bench

appoints **Mr. Umesh Balaram Sonkar** having IBBI Registration No. **IBBI/IPA-001/IP-P-02619/2021-2022/14043** as Resolution Professional having its registered address at **Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Panvel Navi Mumbai, Road No. 4, Navi Mumbai, Maharashtra, 410206** Email Id: **rosonkar1603@gmail.com** to examine the Petition and file his report within 10 days from the date of the uploading the order. A copy of the report be served upon the Personal Guarantor. List this matter on **18.09.2024** for submission of the report and reply/objection if any, on behalf of the Respondent.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
NAVNATH

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)